

steps to encourage the growth of capacity for the manufacture of paper:—

(i) Promoting the setting up of paper mills based on secondary raw materials which does not involve foreign exchange expenditure has been delicensed.

(ii) The facility of imports of second hand paper plants of capacity upto 30 tonnes per day was allowed till 31-3-81, and resulted in substantial addition to capacity. As sufficient capacity had been set up, and with a view to develop indigenous capacities, the scheme was withdrawn after 31-3-1981.

(iii) The import of pulp has been liberalized.

(iv) The import duty on waste paper used for paper making has been waived.

(v) Excise rebates have been allowed to small paper mills for the use unconventional raw materials.

(vi) Special incentives have been offered for the utilisation of bagasse for paper making.

(c) 117 Letters of Intent were issued for setting up paper mills of capacity 10,000 tonnes per annum or below, between 1978 and 1981.

(d) The percentage of production of paper and paper board by small paper mills of capacity 10,000 tonnes per annum and below, has increased from about 15 per cent in 1978 to 22 per cent in 1981.

Palekar Award-renewal of accreditation of correspondents

1630. SHR RASA BEHARI BEHARA: Will the Minister of LABOUR be pleased to state:

(a) whether any assessment has been made by the Ministry about the accredited correspondents whose accreditations have not been renewed by the newspapers authorities with the fear of implementation of the

Palekar Award in the case of the concerned journalists;

(b) if so the names of the correspondents whose accreditation has not been renewed by the newspapers authorities and the details thereof;

(c) the details of the enquiry made by the State Governments in each of the cases and the details of the reports received by the State Governments; and

(d) the details of the action taken up to date by the Ministry for proper implementation of Palekar Award towards journalists?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) No, Sir. No specific complaint regarding non-renewal of accreditation has been received.

(b) and (c). Do not arise.

(d) The State Governments/Administration have been advised to ensure proper implementation of the Government orders on the recommendations of the Palekar Tribunals and to initiate legal action against the defaulting newspaper establishments. The Ministry of Labour has appointed a Committee to oversee the progress of implementation.

Setting up of nuclear Energy plant in Punjab

1631. SHRI R. L. BHATIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Atomic Energy has since taken a decision to send a Study Team to Punjab to assess the feasibility of setting up of a nuclear energy plant in that State;

(b) if so, the places visited by the Study Team and the outcome of the discussions held by them with the Government of Punjab in this behalf; and